

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3478/2006

Date 05/06/2008

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S NIRMA LIMITED

ASHRAM ROAD, NAVRANGPURA, AHMEDABAD

380009

M/S NIRMA LIMITED

C.C.E.KANPUR

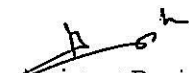
Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 322/08

Excise dated

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

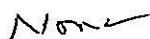
Copy to :

1. Respondent

C.C.E.KANPUR

117/7.SARVODAYA NAGAR, KANPUR.

2. Adv. / Consult



3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishun Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 3478 of 2006

[Arising out of Order-in-Appeal No. 257-CE/APPL/KNP/2006 dated 29.6.2006 passed by Commissioner of Customs & Excise, Kanpur]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether Their Lordships wish to see the fair :
copy of the Order?
4. Whether Order is to be circulated to the :
Departmental authorities?

M/s. Nirma Ltd.

Appellant

Vs.

Commissioner of Central Excise
Kanpur

Respondent

Appearance: None for the Appellant
Mr. Sanjay Kumar, DR for the Respondent

CORAM: Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

Date of decision : 5.5.2008

FINAL **ORDER NO. 322/08** *ED*

Per P.K. Das (for the Bench):

Heard the learned DR on behalf of the Revenue. None appeared on behalf of the appellants.

2. It appears from the record that the appellant filed an application for withdrawal of appeal. The learned DR has no objection. In view of that, the appeal is dismissed as withdrawn.

(Dictated in the open Court)

(M. Veeraiyan)
Member(Technical)

(P.K.Das)
Member(Judicial)

SS